

[Translation]

### Lease of Mining to TISCO

2542. SHRIMATI GIRIJA DEVI : Will the Minister of MINES be pleased to state :

(a) whether Tata Iron and Steel Company has been assigned the lease of mining of chromite in whole of the area under Sukhinda mines in Orissa;

(b) whether now at the time of renewal of this lease the Union Government propose to assign this mining work by bifurcating this area into pieces despite the recommendations of the Government of Orissa and various other State Government; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA) : (a) to (c) Tata Iron and Steel Company Ltd. was granted a mining lease for chrome Ore in Sukinda Valley in Orissa in 1953, was subsequently renewed over an area of 1261.476 hectares in 1970 (effective from 1973) for a further period of 20 years. During 1993, the Central Government granted approval for second renewal of mining lease in favour of TISCO over a reduced area against which the said Company filed writ petitions OJC No.7729 of 1993 and 4701 of 1994. A series of other writ petitions (Nos. 3825, 5422 & 7054 of 1994) were, also filed before Orissa High Court by others. The High Court of Orissa disposed of the writ petitions, filed by M/s. TISCO and others vide its judgement, dated 4.4.95, with specific directions to the Central Government for fresh consideration of the entire matter after duly giving an opportunity of hearing to TISCO and other parties in the writ petitions. In pursuance of the directions of the High Court, the Central Government constituted a Committee for hearing TISCO and other parties in the writ petitions and make recommendations on the question of renewal of mining lease in favour of TISCO. The Central Government after considering the Report of the Committee, the directions of the Hon'ble High Court of Orissa and the Hon'ble Supreme Court and all relevant factors, has in the interest of mineral development approved second renewal of mining lease in favour of TISCO over an area of 406 hectares. TISCO has also filed SLPs in the Supreme Court against above said judgement, dated 4th April 1995.

[English]

### High Tension Transmission Wires on Colonies

2543. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of POWER be pleased to state

(a) whether it is a fact that high tension transmission wires are not allowed transit in populated areas in other countries;

(b) whether the Government have issued the guidelines for where and how the high tension transmission lines should be laid;

(c) whether any emphasis has been given to this issue;

(d) whether it has been made clear to the general public that high tension transmission wires are causing serious illness to the people living near them?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) High tension transmission lines are constructed in populated areas in foreign countries. However, they are required to observe the guidelines/rules laid down for this purpose.

(b) and (c) Indian Electricity Rules, 1956 provide various clearances and other factors to be observed for overhead line conductors from nearest structure/ground. A code of practice in this regard has also been issued by Bureau of Indian Standard under the Indian Standard 5613 (Para II & III/Section 1 and 2) "code of practice on design and maintaining of overhead power lines".

(d) No conclusive information is available of ill effects of high tension transmission lines on human life

### Power Generation by Foreign Companies

2544. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of POWER be pleased to state :

(a) whether six states which will be privileged to have the country's first foreign owned payment guaranteed power projects have a record of disposing of 50% or more of their present power generation with negligible returns;

(b) if so, whether these states are losing 20% of their power in transmission and distribution without any income;

(c) whether another 30% or more is supplied to agriculture irrigation sector with huge losses;

(d) if so, whether the cost of generation by foreign projects will be double of the cost incurred by the electricity boards of these states under power purchase agreements;

(e) if so, whether the boards will be purchasing the entire generation by the foreign projects; if so, whether any concrete measures in this regard have been worked out by these six states; and

(f) the total foreign projects with these six states and the generation capacity thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRIMATI URMILABEN CHIMANBHAI PATEL) : (a) to (f). The information is being collected and will be laid on the Table of the House.

### Commercial Utilisation of Excess Lands

2545. DR. D. VENKTESWARA RAO  
SHRI RAM PRASAD SINGH  
SHRI PARAS RAM BHARDWAJ .